

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

ORIGINAL APPLICATION No.201 of 2023(WZ)

IN THE MATTER OF

CHARAN BHATT

... APPLICANT

Versus

WETLAND DIVISION, MoEF & CC

& OTHERS

... RESPONDENTS

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PUNE

DATE : 05/06/2025



ADVOCATE FOR RESPONDENT NO. 21

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO. 201 OF 2023 (WZ)

Charan Bhatt

... Applicant

Versus

Wetland Divison, MoEF & CC & Ors

... Respondents

REPLY ON BEHALF OF
RESPONDENT NO. 21 TO THE
REPORT DATED 22.10.2024

MAY IT PLEASE THE HON'BLE TRIBUNAL

THE RESPONDENT NO. 21 MOST RESPECTFULLY SUBMITS
THAT :-

1. The present Reply is being filed on behalf of this Respondent to the report filed dated 22th October 2024. The Applicant reserves its right to file a detailed reply at a later stage if required.
2. The Respondent submits that this Hon'ble Tribunal vide its order dated 15th January 2024 constituted a Joint Committee constituting one member each of the Member Secretary, State Wetland Authority, the District Collector, Palghar, Member Secretary, State Wetland Conservation Committee, Additional

Principal Chief Conservator of Forests and Maharashtra Coastal Zone Management Authority (MCZMA).

3. The Joint Committee visited the sites on 4th April 2024, but there was no prior notice given to this Respondent nor served with copy of the Application.
4. The Respondent submits that as per the provisions of the Section 19 of National Green Tribunal Act, 2010- The Respondent should have been served the application and duly heard in the matter before issuance of any such order by the Hon'ble Tribunal.
5. The Respondent further submits that the Joint Committee conducted site visit on 4th April 2024. The Joint Committee did not make any communication to the Respondent to be present while conducting the site visit. This is a gross violation of principle of Natural Justice. This Respondent was denied fair chance of making him heard or represent himself before the Joint Committee. As per Joint Committee Report dated 22.10.2024 (**Page No. 460 and 461 of Paper Book**) it can be clearly depicted that this Respondent was not present while conducting the site visit.
6. In this report (**Page No. 444 and 475 of Paper Book**), Although the Joint Committee has not recommended any action to be taken against this Respondent, the MPCB (Respondent No.7) goes beyond that and issued a closure order dated 19th December 2024 to this Respondent. The Respondent No.7 without any prior notice or opportunity of being heard issued the said notice. Copy of the order

of closure dated 19th December 2024 is annexed hereto and marked as **ANNEXURE – R-1**.

7. The Hon'ble High Court of Bombay vide order dated 12th April 2022 in Writ Petition No. 4365 of 2022 and 303 of 2018 has taken a decision directing Vasai Virar City Municipal Corporation to grant the permission in village Sasunavghar since the same is not wetland as earmarked in the said brief document prepared by Collector Palghar . (**Page No. 447 of Paper Book**)
8. The Respondent No.7 has not verified that the land at Sasunavghar is a wetland or not. The Respondent submits that various development permissions have been granted to it and that it is not a wetland. Even the Respondent No.7 has granted the Consent to Operate to the Respondent and thus passing of the order is a breach of principles of natural justice.
9. It is further submitted by this Respondent that the present Respondent has valid permissions or consents to conduct, manage or run the operations of the activities (business) of this Respondent.
1. The Respondent submits that the Respondent has executed Leave and Licence Agreement in respect of the lands bearing Survey No.113/7, Village Sasunavghar, Taluka Vasai, District Palghar. The Respondent has also received Consent to Establish for Ready Mix Concrete (RMC) plant dated 16th October 2020 from the Respondent No.7, which is valid till commissioning of the unit or 5 years, whichever is earlier. The Intervenor submits that even before applying for Consent to Operate the Respondent received closure order (First time) on dated 20th February 2024 from the Respondent

No.07. The order clearly depicts non application of mind. The Respondent has also received the letter of reopening letter on dated 24th July 2024. Copies of the Consent to Establish, closure order and the letter of re-opening are annexed hereto and marked as **ANNEXURE – R-2 colly.**

10.The Respondent to its shock and surprise upon receipt of the order addressed a detailed reply to the Respondent No.7 on 15th January 2025. Copy of the reply dated 15th January 2025 is annexed hereto and marked as **ANNEXURE – R-3.**

11.The Respondent is being stopped from conducting business, despite having all permissions which is making their life miserable, as some workers are daily wagers, and it becomes impossible for them to maintain the family. The Respondent are entitled to conduct its business and guaranteed their right under Article 19(1) (g) of the Constitution of India. Hence, it is prayed to this Tribunal that the present application be allowed.

12. The Respondent submits that in the matter of *Deepak Nitrite Ltd Vs State of Gujarat and Others* (Civil Appeals No. 1521 of 2001 with Nos. 1522-28 of 2001), the Hon'ble Supreme Court of India has held that '*Compensation/damages can be awarded under, only if damage has been caused to the environment by the person concerned, to say that mere violation of the law in not observing the norms would result in damage/degradation of environment is not correct. There must be a finding that such damage has in fact resulted.*' The Respondent further submits that the Joint Committee report nowhere observes that the Respondent is polluting the environment and action shall be taken against the

Respondent. The Hon'ble Tribunal has also not passed any direction against the Respondent.

13.The Respondent states that this Respondent be discharged from the present proceedings against this Respondent as the Respondent has all valid permissions obtained from statutory bodies.

14.The Respondent No.7, therefore, prays that the Respondent No.7 be discharged from the proceedings, the MPCB be directed to consider revocation of closure. The Hon'ble Tribunal has ample powers to pass such directions under Rule 24 of the NGT Practice and Procedure Rules, 2011.

Date: 05/06/2025

Pune



Advocate for Respondent Mo.21



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION No.201 of 2023(WZ)

IN THE MATTER OF
CHARAN BHATT ... APPLICANT
Versus
WETLAND DIVISION, MoEF & CC
& OTHERS ... RESPONDENTS

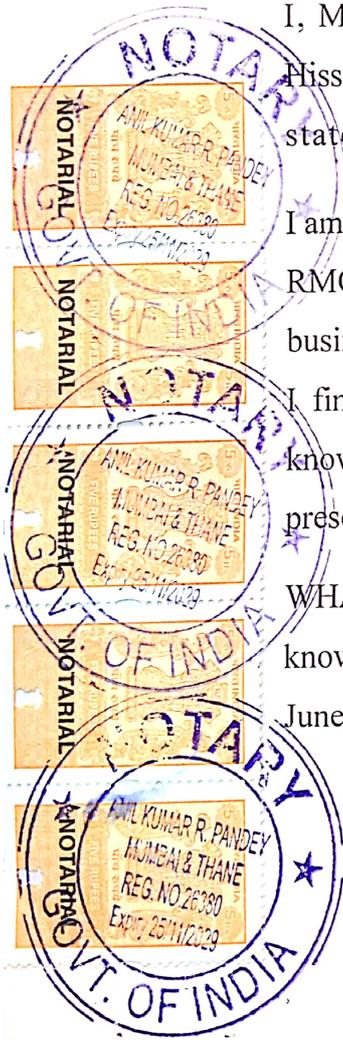
A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. Rajesh Shetty, adult, Occu.: business, having office at Plot no.113, Hissa no.07, Sasunavghar, Taluka Vasai, District Palghar, do hereby state on solemn affirmation as under: -

I am the Authorised Signatory of the Respondent No.21 (M/s. VRITTIRAJ RMC PLANT) and responsible for day to day administration of my business. As such, I have gone through the reply thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at 4TH June on Tuesday day of June 2025.



Reg No	05
Sr No.	976
Page No	1/60

[Signature]
DEPONENT

BEFORE ME

[Signature]
ANIL KUMAR R. PANDEY
Notary & Advocate
Add: Omkar Chawl, Jan Shakti Nagar,
Opp. Hanjar Nagar, Malpa Dongari No.2
Pump House, Andheri (E) Mumbai-93

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
No. MPCB/ROT/CD/ 2412190003		Date: 19/12/2024

To,
M/s. Vrittiraj RMC Plant,
Plot No. 113, Hissa No. 07,
Vill. Sasunavghar,
Tal. Vasai, Dist- Palghar.



Sub:- Closure Directions under section 33A of the Water (P & CP) Act, 1974 & under section 31A of the Air (P. & C.P.) Act, 1981 and read with Hazardous & Other Wastes (M & T M) Rules, 2016.

Ref:- 1) Consent to operate granted by Board dtd. 09/08/2024.
2) Conditional Restart Direction issued dtd. 24/07/2024.
3) Hon'ble NGT vide order 23/10/2024 in O.A. 201/2023.
4) Visit of Boards official dtd. 13/11/2024.
5) Action proposal submitted by Sub- Regional Officer, Thane-II vide Legal Unique No. MPCB-LEGAL_ACTIONS- 0120721002.
6) Approval for closure received from HQ dtd. 19/12/2024.

WHEREAS, you are operating your industry in Water & Air pollution prevention area declared under Water (P&CP) Act, 1974 Air (P&CP) Act, 1981.

AND WHEREAS, the Board had granted the conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS**, it is obligatory on your part to comply with the same.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act 1986.

AND WHEREAS, previously conditional restart direction was issued on 24/07/2024 as below:

- 1) You shall obtain consent to operate from the Board by submitting requisite consent and penal fees and 12% interest on delayed BG submission.
- 2) You shall strictly comply with consent conditions related to air pollution control measures.
- 3) You shall comply with guidelines for RMC plant dtd. 07/11/2016.
- 4) You shall submit Bank Guarantee of Rs. 50,000/- towards compliance of these directions within 7-days in favor of Maharashtra Pollution Control Board, Thane. Non submission of B.G. in specified time shall attract 12% interest as per Board's circular dtd. 29.02.2024

: 2 :

AND WHEREAS, Charan Bhatt has filed complaint before Hon'ble NGT regarding violation of Wetland rules at Village Sasunavghar. Joint committee has submitted report dated 22/10/2024 and observed dumping of the debris/construction waste at Sasunavghar village. And Hon'ble NGT vide order 23/10/2024 in O.A. 201/2023 directed MPCB to act on report of Joint Committee and ensure compliance accordingly, Board officials of Sub Regional Office, Thane-II has visited your RMC plant on 13/11/2024 and has reported following non-compliances:

- 1) The location of the unit is in the stretch of coastal wetland Natural Intertidal Mudflats as per wetland atlas referred by Joint Committee.
- 2) Dust collector not in place, which was found dismantle resulting into dust emissions.
- 3) You have not provided 20 feet Barricading as per consent conditions.
- 4) Kachha pit provided which is found overflow.
- 5) You have not applied for amendment of consent from conversion of Green to Orange category.

AND WHEREAS, it is observed that in spite of giving a considerable time period and opportunities for improvement in environmental infrastructure, you have failed to comply with the direction given by the Board.

AND WHEREAS, this amounts to blatant violation of environmental norms which shows your gross negligence attitude towards pollution control.

NOW THEREFORE, in the exercise of the powers conferred u/s 33A of Water (Prevention & Control of Pollution) Act 1974, and 31A of Air (Prevention & Control of Pollution) Act, 1981. I, Regional Officer, MPCB, Thane hereby directed to close down your RMC activities, immediately. Please note that competent authorities are hereby directed to disconnect your electricity and water supply.

In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the approval of competent authority of Board.


(Kiran N. Hasabnis)
Regional Officer, Thane

Copy submitted to:

1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:

1. The Executive Engineer, Maharashtra State Electricity Distribution Co Ltd. Tal. Vasai, Dist. Palghar - He is directed to disconnect electric supply, of above-mentioned industry immediately from receipt of these directions (Excluding single phase supply towards domestic and security purpose) and report compliance accordingly.
2. The Executive Engineer, Water Supply, Vasai Virar City Municipal Corporation, Tal. Vasai, Dist. Palghar - He is directed to disconnect water supply, of above-mentioned industry immediately from receipt of these directions and report compliance accordingly.
3. Sub-Regional Officer, Thane-II, MPC Board, Thane.
- You are directed to serve these directions to the unit and ensure the compliance of the directions & submit ATR within 48-hrs.




(Kiran N. Hasabnis)
Regional Officer, Thane

Colly**MAHARASHATRA POLLUTION CONTROL BOARD**

Phone : 022-25802272 /25829582

Fax : 022-25805398

Email : srothane2@mpcb.gov.in

Visit At : <http://mpcb.gov.in>

Sub-Regional Office, Thane-II
5th Floor, Office Complex Bldg.,
Near Mulund Check Naka,
Wagale Estate,
Thane-400 604

Green/S.S.I

Date: 16 /10/2020

Consent No: MPCB/ SRO-THANE II/CONSENT/2010000565

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and H & OW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Vrittiraj RMC Plant,
Plot No.113, H. No..07, Vill-Sasunavghar,
Tal. Vasai, Dist. Palghar.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H & OW(M&T) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to: Commissioning of the unit or 5 year whichever is earlier.
2. The Consent is valid for the manufacture of –

Sr. No.	Product Name	Maximum Quantity	UOM
1	Ready Mix Concrete	60	M ³ /D

(only mixing activity)

3. **CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of trade effluent from the factory shall be **5.0 M³**.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed **0.8 M³**

(iii) **Trade Effluent Treatment:** The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned below.



Standards of the treated effluent Quality:

Sr. No.	Parameter	Concentration	Limits
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l
4	BOD – 3 days	Not to exceed	30 mg/l
5	COD	Not to exceed	150 mg/l
6	TDS	Not to exceed	2100 mg/l

(iv) **Trade Effluent Disposal:** The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes treatment and disposal:**

Solid waste from transit mixture washing muck (debris/sludge) generated from RMC shall either be reused through recovery unit/Reclaiming system or disposed off at approved site by local body for debris / construction waste.

(viii) **Other Conditions:**

- Industry should monitor effluent quality regularly.
- The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with provisions under the Water (Prevention and control Pollution) Act, 1974.

4. The daily water consumption for the following categories is as under:

- | | | | |
|-------|---|-----|------------------------|
| (i) | Domestic purpose | ... | 01.00 CMD |
| (ii) | Water gets Polluted & Pollutants are Biodegradable | ... | 10.00 CMD (For Mixing) |
| (iii) | Water gets Polluted, Pollutants are not Biodegradable & Toxic | ... | 0.00 CMD |
| (iv) | Industrial Cooling, spraying in mine pits or boiler feed | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

[Signature]
16/11/2020

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:**(i) In-house measures:-**

1. All material transfer points should be covered
2. The dust containment system shall be provided incorporating either of the following:
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi – cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.

Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100	mg/m ³
Particulate Matter PM 2.5	Not to Exceed	60	mg/m ³

[Signature]
K. Rajasekar



- (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
- (b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

b. Conditions for D.G. Set (180 KVA):-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure.
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

c. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	100	Ltr/M

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	D.G. Set (180 KVA)	3.0 mtrs. above roof of the building in which it is installed

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

d. Noise pollution Control Measures :

- (i) Ready mix concrete industry shall comply with the provisions under the Noise pollution
- (ii) (Regulation and Control) Rule 2000, to control Noise Pollution.



Other Conditions:

- a. Industry should monitor air quality regularly.
- b. The authority shall provide adequate Air pollution control arraignment at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed as above.
- c. The industry should not cause any nuisance in surrounding area.

6. CONDITIONS UNDER HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall not generate any type of hazardous wastes.
- (ii) Treatment: - NIL

7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety & Health, Police Satiation, Fire Brigade, Directorate of Health Services, Department of Explosives, Board & Local Body and the Production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

[Signature]
16/11/2022



- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. The applicant shall specify capacity of material handling and storage.
10. The applicant shall carry out meteorological study specifically with directions & accordingly prepare plan to control of fugitive emissions / dust particles & suppression system.
11. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.
12. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc.
13. In case of failure of pollution control equipments, the production process connected to it shall be stopped, and shall not be restarted unless permission is obtained from Board.
14. Consent is issued in regard to the Board's directions vide letter No. BO/AS(T)/TB/B-2182, dated, 03/06/2016.
15. This consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as may deem fit necessary.
16. The Board reserves the right to review, amend, suspend revoke etc., this consent and the same shall be binding to the applicant.
17. Consent to Establish granted subject to obtain NOC from Directorate of Industries / DIC Thane / Local Body / Municipal Corporation.
18. Consent to Establish granted subject to RMC Notification dtd. 07/11/2016. Industry shall comply guidelines of the said Notification.
19. The applicant shall obtain NOC from Sanjay Gandhi National Park, if applicable.
20. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before starting commercial production.

[Signature]
16/10/2020



21. The applicant shall obtain permission from Central Ground Water Board for the use of Ground Water, if applicable.
22. The applicant shall comply with the provision of E-Waste Management Rules, 2016.
23. The applicant shall install plant and machinery above 100 mtrs away from NH-8 as per the directive issued by Board's circular (guidelines for RMC Plant) vide no. MPCB/AS (T)/TB/B-4453 dtd. 15.11.2016.
24. The Capital investment of the industry is Rs. 52.0 lakhs.

For and on behalf of the
Maharashtra Pollution Control Board



(Signature)
(Ishwar H. Thakare)
Sub-Regional Officer, Thane-II

To,
M/s. Vrittiraj RMC Plant,
Plot No.113, H. No..07, Vill-Sasunavghar,
Tal. Vasai, Dist. Palghar.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Date
1	1500/-	TXN2010001329	15/10/2020

Copy submitted to:

- 1) Chief Account Officer, M. P. C. Board, Sion, Mumbai.
- 2) Regional Officer, M. P. C. Board, Thane

Copy to:
Master file- 2020

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is our Duty"		

No. MPCB/ROT/CD/2402200001

Date: 20/02/2024

To,
M/s. Vrittiraj RMC Plant,
 Plot No. 113, Hissa No. 07, Vill. Sasunavghar,
 Tal. Vasai, Dist. Palghar.

Sub:- Closure Directions under section 33A of the Water (P & CP) Act, 1974 & under section 31A of the Air (P. & C.P.) Act, 1981 and read with Hazardous & Other Wastes (M & T M) Rules, 2016.

- Ref: -1) Consent to Establish granted by Board dtd. 16/10/2020.
 2) Conditional Restart Direction issued dtd. 19/10/2022.
 3) Complaint appears in Navbharat Times Mumbai and subsequent Suo-Motu case No- 292/13/30/2024. dtd. 09/01/2024 admitted by Maharashtra State Human Rights Commission.
 4) Joint inspection carried out with VVCMC to your plant dtd. 17/01/2024.
 5) Action proposal submitted by Sub- Regional Officer, Thane-II vide Legal Unique No. MPCB-LEGAL_ACTIONS- 120721002.
 6) Approval for closure received from HQ dtd. 20/02/2024.

WHEREAS, you are operating your industry in Water & Air pollution prevention area declared under Water (P&CP) Act, 1974 Air (P&CP) Act, 1981.

AND WHEREAS, it is obligatory on your part to obtain Consent to operate your industry to discharge sewage and trade effluent in water pollution prevention area subject to certain terms and conditions more precisely under the provisions of 26 of the Water (P&CP) Act, 1974 and section 21 of the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016, however you have failed to obtain consent to operate from the Board.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act 1986.

AND WHEREAS, pursuant to the directions of Maharashtra State Human Rights Commission Joint inspection was carried out with VVCMC on 17/01/2024 for investigation of the complaint received vide ref. No. 3 and following non compliances were reported:

- 1) You are operating your RMC plant without obtaining consent to operate from Maharashtra Pollution Control Board.
- 2) You have not provided 20 ft barricading from all sides.
- 3) You have not provided adequate water sprinkling arrangement around the periphery inside the premises.
- 4) You have not provided adequate sedimentation tank to collect waste water generated from washing activity and the waste water is being discharged outside premises.

: 2 :

- 5) You have not provided two-level tyre washing system.
- 6) You have not provided Continuous Ambient Air Monitoring Station.
- 7) You have not provided industrial vacuum cleaner for cleaning purpose.
- 8) You have not covered the raw material storage area and also not provided roof water sprinkling system to the same.
- 9) You are not complying with the guidelines for RMC plant
- 10) You have failed to comply with restart direction issued dtd. 19/10/2022.
- 11) You have not submitted Bank Guarantee of Rs. 1 Lakh as per restart direction.

AND WHEREAS, this amounts to blatant violation of environmental norms which show your gross negligence attitude towards pollution control.

AND NOW THEREFORE, in the exercise of the powers conferred u/s 33A of Water (Prevention & Control of Pollution) Act 1974, and 31A of Air (Prevention & Control of Pollution) Act, 1981. I, Regional Officer, MPCB, Thane hereby directed to close down your manufacturing activities immediately. It shall be noted that competent authorities are hereby directed to disconnect your electricity and water supply.

In case of your failure to comply these directions, further suitable action which may be deemed fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the approval of competent authority of Board.


 (Kiran N. Hasabnis)
 Regional Officer, Thane

Copy submitted to:

1. Member Secretary, M. P. C. Board, Mumbai.
2. Assistant Secretary (Technical), M. P. C. Board, Sion, Mumbai.

Copy to:

1. The Executive Engineer, MSEDCL, Vasai, Palghar.
 - He is directed to disconnect electric supply, of above-mentioned industry immediately from receipt of these direction immediately and report compliance accordingly.
2. The Executive Engineer, Water Supply, Vasai Virar City Municipal Corporation.
 - He is directed to disconnect water supply of above-mentioned industry immediately from receipt of these direction immediately and report compliance accordingly.
3. Sub-Regional Officer, Thane-II, MPC Board, Thane.
 - You are directed to serve these directions to the unit and ensure the compliance of the directions & report accordingly.


 20/10/22

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/Restart/ 240724 0001

Date : 24/07/2024

To,
M/s. Vrittiraj RMC Plant,
Plot No. 113, Hissa No. 07,
Vill. Sasunavghar,
Tal. Vasai, Dist- Palghar.



Sub: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg.

- Ref:**
- 1) Closure Directions dtd. 20/02/2024.
 - 2) Request letter received dtd. 15/03/2024.
 - 3) Visit of Board official to your plant dtd. 08/05/2024 and 30/05/2024.
 - 4) Proposal received from SRO Thane-II vide Legal Unique No. MPCB-LEGAL_ACTIONS- 120721002.
 - 5) Approval received from HQ dtd: 22/07/2024.

This refers to the Closure Directions issued by Board vide above reference no. 1 to your unit for various non-compliances observed during visit of MPCB officials.

Board has received your request for issuance of restart order vide ref. no. 2. Sub-Regional Officer, Thane-II has submitted compliance report of Closure Direction vide ref. (4) above and subsequent approval by MPC Board, HQ on dtd. 22/07/2024, you are hereby allowed to restart your unit subject to following terms and conditions:-

- 1) You shall obtain consent to operate from the Board by submitting requisite consent and penal fees and 12% interest on delayed BG submission.
- 2) You shall strictly comply with consent conditions related to air pollution control measures.
- 3) You shall comply with guidelines for RMC plant dtd. 07/11/2016.
- 4) You shall submit Bank Guarantee of Rs. 50,000/- towards compliance of these directions within 7-days in favor of Maharashtra Pollution Control Board, Thane. Non submission of B.G. in specified time shall attract 12% interest as per Board's circular dtd. 29.02.2024

These directions shall be followed scrupulously in case of non-compliance the Board is constrained to take stringent legal action including forfeiting of bank guarantee and closure of unit, which may please be noted.

This is issued with the approval of competent authority of Board.


(Kiran N. Hasabnis)
Regional Officer, Thane

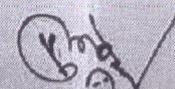
Copy submitted to:

- 1) Member Secretary, MPCB, Mumbai -for favor of kind information.
- 2) Assistant Secretary (Technical), MPCB, Mumbai –for favor of kind information.

Copy to:

- 1) The Executive Engineer, MSEDCL, Vasai, Palghar.
- It is requested to restore the Electric supply of M/s. Vrittiraj RMC Plant.
- 2) The Executive Engineer, Water Supply, Vasai Virar City Municipal Corporation.
- It is requested to restore the Water supply of M/s. Vrittiraj RMC Plant.
- 3) Sub Regional Officer, MPCB, Thane-II – You are directed to serve the direction to the industry & ensure the compliance.




(Kiran N. Hasabnis)
Regional Officer, Thane



Date : 15-01-2025

ANNEXURE-R-3

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Thane.

Sub : Reply to letter show cause notice for closure.Dated 19/12/2024 u/s 33A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref.: MPCB/ROT/CD/2412190003

Respected Sir,

This is with reference to the letter received please find the following reverts as under:

1. We already started making proposal for Wetland N.O.C. will applying soon, and it will take 3 months to get Wetland N.O.C.
2. Dust Collector is in place, & in working condition.
3. We have provided 20 feet barricading as per consent conditions.
4. Proper washpit prepared, and in working condition.
5. We will apply within 7 days for Amendment of consent from conversion of green to orange category.

We are uploading reply letter along with CAAQMS station and Fogger system photographs.

We request you to kindly consider the same and provide us 3 months for Wetland N.O.C. after getting we will submit to your office.

For M/s. Vrittiraj RMC Plant.

Authorised Signatory



TRANSCRETE

Office Address

Vrittiraj RMC Plant,

4th floor Space 912,
Pleasant Park, Above Brand Factory
Mira Road East- 401107.

Tel. 91-22-2812 9797.

Email : sales@transcrete.co.in

Regd. Address

F503, Sai Sneha Complex,
Ramdev Park, Mira Road (E)
Pin code : 401107